

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.255 of 2013**

**Dated : 13<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Delhi Transco Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Counsel for the Respondent(s) : Mr. Shashank Pandit for  
Mr. Pradeep Misra for R.1  
Mr. Alok Shankar for R.4

**ORDER**

Mr. Shashank Pandit undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Alok Shankar undertakes to file Vakalatnama on behalf of Respondent No.4 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 17.01.2013 after serving copy on the other side.

Post the matter on **31.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**